NOTICE

In Partial modification to the Judicial Assignment of High Court of Bombay at Goa, which had come into effect from 03.01.2022, it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, 24.01.2022:

1	The Hon'ble Shri. Justice M. S. SONAK AND The Hon'ble Shri. Justice R. N. LADDHA Commercial Appellate Division Bench	For admission, hearing, order matters and applications therein: Civil and Criminal matters and applications therein pertaining to Division Bench.
2	The Hon'ble Shri. Justice MANISH PITALE	For admission, hearing, order matters and applications therein: Civil and Criminal matters and applications therein pertaining to Single Bench.

NOTE

- i) The reconstituted Division Bench comprising of the Hon'ble Shri. Justice Manish Pitale and the Hon'ble Shri. Justice R. N. Laddha will take up the matters pertaining to the Division Bench (Civil and Criminal), in which the Hon'ble Shri. Justice M. S. Sonak has passed the order of recusal.
- ii) The **Hon'ble Shri. Justice MANISH PITALE** is designated to be the Judge for appointment of Arbitrators in applications under Section 11 of the Arbitration and Conciliation Act, 1996.
- iii) The **Hon'ble Shri. Justice MANISH PITALE** is designated to hear and decide matters under the Companies Act, 1956 and Companies Act, 2013.

High Court, Appellate Side,)	By Order,
Bombay.)	
)	Sd/-
)	(V. R. Kachare)
Date: 17 th January 2022)	Registrar (Judl-I)